

F.No.404/364/72-ITCC  
Central Board of Direct Taxes


.....

New Delhi, the 24th November, 1972.


ORDER

No. 231 (F.No.404/364/72-ITCC): In partial modification of the order No.137 (F.No.404/220/72-ITCC) dated 11th July, 1972 and in exercise of the powers conferred by Rule 5 of the Income-tax (Certificate Proceedings) Rules, 1962, the Central Board of Direct Taxes hereby direct that the Additional Commissioner of Income-tax (Recovery) Shillong specified in column 2 at Sl. No. 10 of the Table appended to the said order who has been authorised by the Central Government under Clause (43 B) of Section 2 of the Income-tax Act, 1961 (43 of 1961) to exercise the powers of Tax Recovery Commissioner, shall perform his functions in respect of the areas specified in the corresponding entries in column 3 of the Table appended to this order.

2. This order shall come into force with effect from 1st December, 1972.

  
( A.K. Nasta )  
Under Secretary,  
Central Board of Direct Taxes

Copy forwarded to the Commissioner of Income-tax, Shillong with reference to his letter D.O.No.E-18/66-67/Reco/66-67/31739 dated 9th November, 1972.

  
Under Secretary  
Central Board of Direct Taxes

Copy also forwarded to:-

1. All other Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.